

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 695 OF 2017 IN  
DFR NO. 2625 OF 2017**

**Dated: 26<sup>th</sup> October, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**All India Power Engineers' Federation**

**.... Appellant(s)**

**Vs.**

**M/s Teesta Urja Ltd. & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma

Counsel for the Respondent(s) : Mr. Ankur Gupta for R-1 and R-3  
Ms. Raveena Dhamija for R-2

**ORDER**

**IA NO. 695 OF 2017  
*(Appln. for condonation of delay)***

There is 40 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served and affidavit of service is filed. Ms. Raveena Dhamija appears on behalf of Respondent No.2 and Mr. Ankur Gupta appears on behalf of Respondent Nos.1 & 3. Other respondents, though served, are not represented.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the

explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **14.11.2017.**

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*ts/vg*